

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 220
823/252/ND/2019**

IN THE MATTER OF:

**M/s. Vishwanirmal Merchandise and
Consumer Products Pvt. Ltd.**

...APPELLANT

Vs.

ROC, NCT of Delhi and Haryana

...RESPONDENT

Section

Under Section 252

**Order delivered on 12.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Appellant

For the ROC

For the Income Tax Department

:Mr. Nitin Kumar Mishra, CS.

:Ms. Sweety Kumar, AROC.

:

ORDER

Heard the submissions made by the Authorized Representative of the Appellant. The ROC has filed their report in the matter. AROC is directed to provide a copy of the reply as filed in the Tribunal to the Appellant. Proxy Counsel for the Income Tax Department is present and prayed for grant of time for filing their report in the matter. Two weeks' time is granted for filing the report. Matter is adjourned to **11.05.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)